

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

COURT-V

Item No.101

Appeal No. 265/252/ND/2019

IN THE MATTER OF:

M/S Gwalco Pvt. Ltd.

.....PETITIONER

Vs.

ROC

...RESPONDENT

SECTION

Under Section 7 of IBC, 2016

Order delivered on 24.09.2019

Coram:

**JUSTICE (RETD.) SHRI RAJESH DAYAL KHARE,
HON'BLE MEMBER (JUDICIAL)**

**Ms. SUMITA PURKAYASTHA,
HON'BLE MEMBER (TECHNICAL)**

For the Petitioner/Applicant

: Mr. Laxmi Narayan, Adv.

For the Respondent/Corporate Debtor

**: Mr. Deepak Anand, Adv. With Mr. Aayushman V.
for IT**

ORDER

Company Secretary in person appears on behalf of the petitioner. Let a copy of the restoration application of the petition be served to the RoC as well as to the Income Tax. The Company Secretary has prayed for 3 days time to serve the same. None present on behalf of ROC. Put up on 22.10.2019.

-Sd-
**(Sumita Purkayastha)
MEMBER (TECHNICAL)**

-Sd-
**(Rajesh Dayal Khare)
MEMBER (JUDICIAL)**

Dated 24.09.2019.